

Separate Postal and Telecom Circle in each State

3946. PROF. NARAIN CHAND PARASHAR : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether it has been decided by Government to have separate Postal and Telecom. Circles for each of the States;

(b) if so, the date with effect from which the decision has been taken and implemented; and

(c) if not, the likely date by which a decision to this effect would be taken ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI YOGENDRA MAKWANA) : (a) No, Sir.

(b) Does not arise ?

(c) There is no such proposal under consideration at present.

राजस्थान में लिगनाइट के नये निक्षेप

3948. श्री वृद्धि चन्द्र जैन : क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे कि :

(क) राजस्थान में लिगनाइट के नये निक्षेपों की खोज करने में राजस्थान सरकार ने कितनी प्रगति की है ;

(ख) क्या यह सच है कि राज्य सरकार के संसाधन सीमित है और खुदाई मशीनों भी सीमित हैं तथा इसके परिणाम-स्वरूप खोज की प्रगति बहुत धीमी है ; और

(ग) यदि हां, तो क्या केन्द्र सरकार का विचार अधिकाधिक प्रगति तथा युद्ध-

स्तर पर सर्वेक्षण और खुदाई सुनिश्चित करने हेतु राज्य सरकार को कोई विशेष सहायता देने का है ?

ऊर्जा मंत्रालय में कोयला विभाग में राज्य मंत्री (श्री गार्गी शंकर मिश्र) : (क) राजस्थान सरकार के खान एवं भूतत्व विभाग ने अब तक नागौर जिले के मर्टा रोड क्षेत्र में और बाड़मेर जिले के कुपडी गांव में लिगनाइट के भण्डारों का पता लगाया है। लिगनाइट के लिए विस्तृत अन्वेषण कार्य मनसियास, लाम्बा जार्ला क्षेत्र में चल रहा है।

(ख) जी. नहीं।

(ग) इस बारे में इस समय कोई प्रस्ताव विचाराधीन नहीं है।

Cost of Power Generation on Account of Coal, Services, Material etc.

3949. SHRI B. R. NAHATA : Will the Minister of ENERGY be pleased to state :

(a) cost incurred on account of coal, services, material and other items which are included in determining the cost of generation per unit;

(b) whether it is a fact that the cost of power generation increasing in each power project is mainly due to P.L.F. coming down; and

(c) what has been the PLF of Madhya Pradesh in the years 1980-81 and 1981-82 and what has been the cost of power generation in these two years per unit ?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN) : (a) The cost of generation is determined

based on the investment made in installing the unit and the input required for operating it.

(b) Though decrease of PLF also contributes to increase in the cost of generation but it is not the main reason for increase in the cost of generation.

(c) The PLF of Madhya Pradesh for the year 1980-81 and 1981-82 was 52.4% and 49.9 per cent respectively. Information on cost of generation is being collected.

Power Projects Pending for Clearance

3950. SHRI B.R. NAHATA : Will the Minister of ENERGY be pleased to state :

(a) how many and which cases of power projects of Thermal, Super Thermal and Hydel are pending for clearance and since when :

(b) how many power projects of all types have been cleared by the Central Electricity Authority of each State during the last three years ;

(c) what are the reasons of the power projects not having been cleared and remaining pending with Central Electricity Authority for more than one year ; and

(d) when the projects mentioned in (a) above are expected to be cleared ?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN) : (a) and (c). The details of hydro and thermal projects received from the States and the present Status of their appraisal in the Central Electricity Authority (CEA) are given in the Annexure I & II respectively.

Laid on the table of the House. [Placed in Library. See No. LT-4405/82]. Similar details in respect of projects which have been accorded techno-economic clearance by the CEA but are under consideration in the Department of Power and the Planning Commission are given in Annexure III & IV. Laid on the table of the House. [Placed in Library. See No. LT-4405/82] respectively.

(b) The State-wise details of the projects which have been cleared by the CEA during the last three years (1979-80, 1980-81 and 1981-82) are given in Annexure V. Laid on the table of the House. [Placed in library. See No. LT-4405/82].

(d) The various issues involved under the proposals have to be reconciled during the appraisal of the project. No time limit can be laid down for the clearance. C.E.A., as a statutory body, is obliged to clear only such projects which represent the best technical and economic alternatives to meet the system requirements.

Capacity Utilisation of Fertilizer Plants

3951. SHRI SURAJ BHAN :
SHRI ATAL BIHARI
VAJPAYEE :

Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state :

(a) capacity utilisation of each plant of the Fertilizer Corporation of India in each of the last three years and loss/profit incurred by each plant in the said periods ; and

(b) if there has been under-utilisation, reasons thereof in each case ?